

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 159/2009 and 275/2009

Date of hearing : 11.5.2010

Coram : Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petition No. 159/2009

Sub: Petition for determination of interim transmission tariff of 400 kV LILO of Gandhar (Jhanor)- Vapi at Sugan generation switchyard in Western Region for the period from 1.4.2009 to 31.3.2014

Petition No. 275/2009

Sub: Petition for determination of interim transmission tariff of 400 kV LILO OF Gandhar (Jhanor) Vapi at Sugan generation switchyard in Western Region for the period from 1.3.2009 to 31.3.2009.

Petitioner : Torrent Power Grid Limited, Ahemdabad

Respondent : Torrent Power Limited, Ahemdabad

Parties present : 1. Shri K.K Shah,TPGL
2. Shri Samun Shah,TPGL

These petitions have been filed for the determination of transmission tariff from the date of commercial operation i.e. 1.3.2009 to 31.3.2009 and period from 1.4.2009 to 31.3.2014, respectively in respect of 400 kV LILO of Gandhar (Jhanor) Vapi at Sugan generation switchyard in Western Region (transmission assets) under the provisions of Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2004 and Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009, respectively.

2. The representative of the petitioner submitted that the present petitions were filed for the fixation of the tariff for the transmission system which is to evacuate the power from their power plant at Sugan to distribution area at Ahmedabad and Surat. The Commission observed that while there is a mention in paras 8 and 14 of the petition that the Western Region constituents are beneficiaries, none of them have been impleaded as respondent.

3. In response, the representative of the petitioner submitted that the petitioner company is a joint venture of Torrent Power Ltd. and Power Grid with the former having a share of 74% in the company. He submitted that there was a Power Transmission Agreement between Torrent Power Grid Ltd. and Torrent Power Ltd. according to which the 400 kV LILLO of Gandhar (Jhanor) Vapi line of PGCIL would be used for transmission of power to the distribution area of Torrent Power Ltd. The representative of the petitioner further submitted that the reason for not making the western Region constituents/ beneficiaries as respondents was that all the expenses of transmission system phase-I would be borne exclusively by the Torrent Power Ltd.

4. The Commission directed the petitioner to implead the CTU, concerned Regional Power Committee and Western Region beneficiaries as parties to the petitions. The Commission also directed the petitioner to serve copy of the petitions on the respondents.

5. The representative of the petitioner requested for 15 days time to file the revised memo of parties. Request was allowed.

6. These petitions are to be listed thereafter.

Sd/-
(T. Rout)
Joint Chief (Law)